

Indian Rare Earths Limited, located at Chhatarpur in Orissa.

(b) The strike mentioned at (a) above was resolved by way of signing a settlement under Section 12(3) of Industrial Disputes Act, arrived at by the Union and the Management. As a result the strike has been called off and normalcy has been restored.

CBI raids of top officials' premises after new Government's assumption of Office

3092. SHRI V. GOPALSAMY;
SHRI T. A. MOHAMMED
SAQHY;

Will the PRIME MINISTER be pleased to state:

(a) the number of top officials' premises raided by CBI since new Government have assumed office;

(b) designation of each official, department/organisation to which each official belonged, date of the raid, recovery made, including the number of documents taken into custody, and the amount and other valuable seized or assessed;

(c) whether cases have been registered against any of these officials; if so, dates of registration;

(d) whether any of the officials have been placed under suspension pending disposal of the cases; if so, details thereof;

(e) what steps are being taken by Government to clean the Government/public sector undertakings; and

(f) whether there is any proposal to weed out officials of doubtful integrity and men of dubious character; if not, the reasons therefor?

THE PRIME MINISTER AND MINISTER OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI VISHWANATH PRATAP SINGH): (a) Thirty-five.

(b) A Statement indicating the requisite details is annexed as Annexure 'A'. [See Appendix CLV Annexure No. 104]

(c) Yes, Sir. The date of registration of cases is indicated in the Statement annexed.

(d) None.

(e) Eradication of corruption is a continuous process. A three-pronged strategy i.e. preventive surveillance and detection and deterrent punitive action is continued to fight corruption at all administrative levels.

(f) Provisions already exist under the service rules to this effect and weeding out officials of doubtful integrity and men of dubious character is done on regular basis.

3093. (Transferred to the 5th September, 1990).

Illegal use of technology by American Company developed by IIT, Kanpur

3094. SHRI S. MADHAVAN: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that a commercially important technological process developed in 1969 at the IIT Kanpur and patented in 1970 by Indian Scientists has been illegally used by an American aluminium company, Duralcon, a subsidiary of Alcon Ltd. to produce cast aluminium composites;

(b) whether this violation of Indian patent rights has been brought to the notice of Government and the I.I.T. Kanpur; and

(c) what action has been taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) to (c)

The validity of the patent registered expired on 11.3.1974 and thus no action could possibly be taken by the owners of the patent.

Opposition of All India Ex-servicemen's Welfare Association to Implementation of Mandal Commission's Report

3095. CHOWDHRY HARI SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that All India Ex-servicemen's Welfare Association was opposed the implementation of the Mandal Commission's report in regard to reservation in Government jobs, as announced recently; and

(b) if so, what action Government propose to take to ameliorate the grievances of about half of the 50,000 to 60,000 soldiers retiring every year from service?

THE PRIME MINISTER AND MINISTER OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI VISHWANATH PRATAP SINGH): (a) The All-India Ex-Servicemen Welfare Association has represented that it should be ensured that ex-servicemen do not suffer on account of Government's acceptance of the recommendation of the Second Backward Classes Commission on reservation for the SEBCs in jobs under the Central Government but also have the important aspect of reservation for ex-servicemen given proper statutory backing.

(b) The representation is under consideration.

Selection of Players for Chess Tournament in Chile

3096. DR. YELAMANCHILI SIVAJI: Will the PRIME MINISTER be pleased to state:

(a) what are the games/sports approved by Government to be spon-

sored to the players to participate in world events;

(b) whether it is a fact that during August a girl and a boy were selected by chess federation to participate in World Junior Chess Tournament held in Chile;

(c) when their names were cleared by Government; when was the tournament scheduled;

(d) whether they were paid for the tickets; if not, what are the reasons therefor; and

(e) whether chess players were paid tickets in similar circumstances earlier; if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) The Department of Youth Affairs & Sports receives proposals from time to time from various National Sports Federations Associations for the participation of our sportspersons in International tournaments. These proposals are examined in accordance with the Guidelines "Operation Excellence". While clearing proposals at Cost to Government, emphasis is principally on disciplines identified for India's participation in the forthcoming Asian Games. Chess is not one of them.

(b) Yes, Sir.

(c) and (d) The tournament was scheduled to be held from August 16, 1990. Government did not clear the proposal initially. The All India Chess Federation (AICF) was advised of this decision on August 1, 1990. Some representations were received later, on 8th August, 1990. On reconsideration, Government decided to clear the proposal at "No Cost to Government" and orders were issued on 13th August, 1990.

Since two other juniors teams of the All India Chess Federation had already been cleared for international events at Government Cost in the